

SPECIAL BENCH

ITEM NO.2

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA NO.350/2024 IN CP (IB) No.67/ALD/2023

CORAM:

- 1. SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 18th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	SANDIP BAGCHI & ORS. V/S PUSHPANJALI REALMS AND INFRATECH LIMITED
UNDER SECTION	7 IBC (IN CIRP)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Samaksh Goyal, Adv.

: *For the Applicant/ RP*

ORDER

IA NO.350/2024

Ld. Counsel representing the Applicant/ RP is present through VC.

1. Let notices be issued to the Suspended Directors, returnable within a period of three weeks. Service be also affected through paper publication to be made in two newspapers namely English "Financial Express" and in Hindi "Dainik Jagran", having wide circulation over the area where the registered address of the Suspended Directors are located. Affidavit of service be filed within a period of one week regarding newspaper publication, with newspaper clippings, as well as service of notices on the Suspended Directors.
2. A period of two weeks is granted to the Suspended Directors for filing reply from the date of receipt of notice, with an advance copy to be supplied to the Ld. Counsel representing the Applicant/ RP. They are also directed to cooperate with the RP in supplying the details and all necessary documents, which are asked for.
3. Let the matter be adjourned for further hearing on 19th August, 2024 before the Regular Bench.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Manni Sankariah Shanmuga Sundaram)
Member (Judicial)**

18th July, 2024

*Kavya Prakash Srivastava
(Stenographer)*